

FORM A
PUBLIC ANNOUNCEMENT

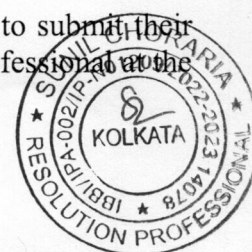
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of **PARAG VINIMAY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PARAG VINIMAY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/05/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC125519
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 224-A, A J C Bose Road, Room No 505-5th Floor, Krishna Building Kolkata-700017, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 29/12/2022
7.	Estimated date of closure of insolvency resolution process	26/06/2023 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sunil Choraria Registration Number: IBBI/IPA-002/IP-N01209/2022-2023/14078
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:P-41, Princep Street, Room No-222, Kolkata – 700072 E-mail:chorariamba@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:P-41, Princep Street, Room No-222, Kolkata – 700072 Email:cirp.parag@gmail.com
11.	Last date for submission of claims	12/01/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Weblink: https://www.ibbi.gov.in/home/downloads (b)Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Parag Vinimay Private Limited, on 29th day of December, 2022.**

The creditors of M/s. Parag Vinimay Private Limited are hereby called upon to submit their claims with proof on or before 12th January, 2023, to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.



Sunil Choraria

Sunil Choraria
Interim Resolution Professional
IBBI/IPA-002/IP-N01209/2022-2023/14078
AFA Valid Upto: 08-Apr-2023

Date: 30/12/2022

Place: Kolkata

Railway, Kolkata
Kolkata's Pride
IS ON JOKA-TARATALA METRO
STRETCH (PURPLE LINE)
FROM 02.01.2023 (MONDAY)

on the newly inaugurated Metro route a (Purple Line) is going to commence **Monday**. From that day, 12 daily (DN) will be run in between Joka and Taratala Metro Project (Purple Line) from

Metro service for Joka-Taratala (from Monday to Friday)	
(UP)	Metro from Taratala (DN)
	10.30 hrs.
	11.30 hrs.
	12.30 hrs.
	15.30 hrs.
	16.30 hrs.
	17.30 hrs.

services on Saturdays and Sundays.
Principal Chief Operations Manager
metrorailkolkata

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the Attention of the Creditors of **PARAG VINIMAY PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	PARAG VINIMAY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	08/05/2008
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC125519
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 224-A, A J C Bose Road, Room No 505, 5th Floor, Krishna Building, Kolkata-700017, West Bengal, India
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 29/12/2022
7. Estimated date of closure of insolvency resolution process	26/06/2023 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sunil Choraria Registration Number: IBB/IIPA-002/IP-N01209/2022-2023/14078
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-41, Princep Street, Room No. 222, Kolkata-700072. E-mail: chorariamba@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-41, Princep Street, Room No. 222, Kolkata-700072, Email: clrp.parag@gmail.com
11. Last date for submission of claims	12/01/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Parag Vinimay Private Limited**, on **29th day of December, 2022**.
The creditors of **M/s. Parag Vinimay Private Limited** are hereby called upon to submit their claims with proof on or before **12th January, 2023**, to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. (Not Applicable)
Submission of false or misleading proofs of claim shall attract penalties.
Sunil Choraria
Interim Resolution Professional
IBBI/IIPA-002/IP-N01209/2022-2023/14078
AFA Valid Upto: 08/04/2023
Date: 30/12/2022
Place: Kolkata

Form No. INC 26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Regional Director,
Eastern Region, KOLKATA
In the matter of the Companies Act, 2015, Section 15(4) of Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of M/s. SWARAJ ENTERPRISE PRIVATE LIMITED (CIN U17119WB1997 PTC050516) a company incorporated under the Companies Act, 1956 and having its registered office at 11, COSSIPORE ROAD P S CHITTPUR KOLKATA WB - 700002.
Notice is hereby given to the General Public that the Company proposes to make an application to the Regional Director, Eastern Region Kolkata under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on September 5th, 2022 to enable the Company to change its Registered Office from the State of West Bengal within the jurisdiction of the Registrar of Companies at Kolkata to the "Odisha" within the jurisdiction of the Registrar of Companies, at ROURKELA
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company from the State of WEST BENGAL to Odisha may deliver either on the MCA 21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region, Ministry of Corporate Affairs, 234/4, A.J.C BOSE ROAD, KOLKATA WB - 700020 within Fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned above.
Date: 30 December 2022
Place: KOLKATA
For and on behalf of the Applicant
SWARAJ ENTERPRISE PRIVATE LIMITED
SANTOSH KUMAR AGARWALLA
Director
DIN: 01312780

IMPORTANT
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to any number advertisement.

EAST COAST RAILWAY

Tender Notice No. 44/ET/SBP/ENGG/2022-23
Date: 26.12.2022
(1) e-Tender No. 27-eT-DENS-SBP-22
Name of the work: CIVIL ENGINEERING WORKS FOR PROVISION OF 2 NOS. OF LIFTS AT TITLAGARH STATION OF SAMBALPUR DIVISION.
Approx cost of the work: ₹46,56,703.43, EMD: ₹93,200/-
(2) e-Tender No. 28-eT-DENS-SBP-22
Name of the work: RISING OF PLATFORMS FROM RAIL LEVEL TO HIGH LEVEL IN G RAMCHANDRAPUR, DEPUR AND KUTRUKHAMAR HALT STATIONS OVER SAMBALPUR DIVISION.
Approx cost of the work: ₹1,45,40,817.15, EMD: ₹2,22,800/-
(3) e-Tender No. 08-eT-Bridge-SBP-22
Name of the work: EXECUTION OF ZONAL WORKS FOR BRIDGES FOR THE PERIOD ENDING 30.06.2023 UNDER SENIOR SECTION ENGINEER/BRIDGE/TITLAGARH IN SAMBALPUR DIVISION.
Approx cost of the work: ₹50,85,553.67, EMD: ₹1,01,800/-
(4) e-Tender No. 40-eT-DENC-SBP-22
Name of the work: CIVIL ENGINEERING WORKS FOR SETTING UP OF AUTOMATIC COACH WASHING PLANT INCLUDING TANK AND STAGING WORKS AT COACHING DEPOT, SAMBALPUR.
Approx cost of the work: ₹1,38,70,202.78, EMD: ₹2,19,400/-
(5) e-Tender No. 41-eT-DENC-SBP-22
Name of the work: CONSTRUCTION OF STORE GODOWNS AND OTHER OFFICIAL AMENITIES FOR VARIOUS SENIOR SECTION ENGINEER/P.WAYS IN SAMBALPUR DIVISION.
Approx cost of the work: ₹2,62,89,225.33, EMD: ₹2,81,500/-
Completion Period of the work: 06 (Six) Months (for sl.no. 1), 10 (Ten) Months (for sl.no. 2), 30.06.2023 (for sl.no. 3) & 12 (Twelve) Months (for sl. no. 4 & 5).
Date & time of Tender Closing: 20.01.2023 at 1500 hrs (for All tenders).
No manual offers sent by Post/Courier/ Fax or in person shall be accepted against such e-Tenders, even if these are submitted on firm's

INDIAN BANK
Zonal Office: Chinsurah, Senco Building, 2nd Floor, Bally More, Bandel, Dist- Hooghly, West Bengal - 712103
Phone No. (033) 2680 2990, E-mail: zochinsurah@indianbank.co.in
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said Notice.
The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each Account.
The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Indian Bank (Erstwhile Allahabad Bank) for the amounts and interests thereon mentioned against each account herein below.
The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S.I. No.	Name of the Account / Borrower / Guarantor / Branch	Date of the Demand Notice & Possession Notice	Amount outstanding as on the date of Demand Notice (in Rs.)	Description of the Property
1.	Account : Shri Satyabrata Roy Borrower : Shri Satyabrata Roy S/o - Shri Ramkrishna Roy, 178/1/1 N S Road (North), Chanditala, PO - M G Colony, PS - Bhadreswar, Hooghly, 712139, WB Branch : Saradapally	11/10/2022 & 26/12/2022	Rs. 1460910/- (Rupees Fourteen Lac Sixty Thousand Nine Hundred Ten Only) as on 11.10.2022 and carries further interest at the agreed rate from 12.10.2022 till date of repayment, charges and expenses thereon	All that part & parcel of land and building thereon measuring 0.02 acre situated at Mouza - Bhadreswar, JL No. 12, RS Khatian No. 2101 corresponding to LR Khatian No. 7002, RS Dag No. 515 corresponding to LR Dag No.508 bearing Gift Deed No. 2020 of 2011 dated 03.08.2011, Book No. 1, Volume No. 7, Pages from 3582 to 3599 registered in ADSR Chandannagar, Hooghly within Bhadreswar Municipality, ward no. 3, N.S. Road chanditala, Holding no. 178/1, PO - Bhadreswar, Dist- Hooghly in the name of Mr. Satyabrata Roy. North : By property of Choton Lal Roy, South : By 10 ft. Municipal Road, East : By Property of Lakshmi Rani Roy, West : By 6 ft. Municipal Road.
2.	Account : M/S Mandal Telecom Borrower : M/S Mandal Telecom Proprietor Shri Naresh Mandal, S/o - Late Niranjan Mandal, Mogra Puraton Bridge, PS - Mogra, Dist - Hooghly, 712148, WB Branch : Pipulpati	30/09/2022 & 27/12/2022	Rs. 701183/- (Rupees Seven Lac One Thousand One Hundred Eighty Three Only) as on 30.09.2022 and the said amount carries further interest at the agreed rate from 01.10.2022 till date of repayment along with charges and expenses thereon	All that part and parcel of shop measuring 99.75 sq. ft. more or less at JL No. 21, Mouza - Hansghara, Holding no. 398, RS & LR Dag No. 861, LR Khatian No.2501 under Mogra Gram Panchayat, PS - Mogra, Dist. - Hooghly bearing Deed No.6164 of 2012 dated 04.10.2012, Book No.1, Volume No.19, pages from 2422 to 2439 registered at DSR Chinsurah, Hooghly in the name of Shri Naresh Mandal. North : Shop of Manik Dey & Ashok Das, South : Common passage of complex, East : Shop of Mrinal Halder, West : Shop of Adhir Chander Rana.

Limited, ... had ... First ... more ... tual rate
NAMED FT. AND LESS 219 AND R.S. 57, 7758, IDYABATI JATED AT UNDER COMMON
resently and other on 13 (4) rstwhile in 13 (13)

